

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 22nd DAY OF SEPTEMBER, 1999

Original Application No. 473 of 1999

CORAM:

HON.MR.S.K.I.NAQVI, MEMBER(J)

Purana Prasad, son of late Parmeshwari  
Dayal, r/o village & Post  
Office Puramufti, district Allahabad.

... ... Applicant

(By Adv: Shri K.P.Singh)

Versus

1. Union of India, through Secretary  
Ministry of Defence, New Delhi
2. Commanding Works Engineer,  
Bamrauli, Allahabad.
3. The Chief Engineer, Air Force,  
Bamrauli, Allahabad.
4. The Chief Engineer, Head Quarter  
Central Command Lucknow.

... ... Respondents

O R D E R (Oral)

HON.MR.S.K.I.NAQVI, MEMBER(J)

The applicant has requested for appointment on compassionate ground with the respondents. As per his case given in the Original Application that the father of the applicant Late Sri Parmeshwari Dayal was working as Fireman in the office of A.G.E.(I) Manauri, Allahabad who expired on 3.9.92. The applicant approached for his appointment on compassionate ground. The A.G.E.(I) Manauri has forwarded his application to Head Quarter C.W.E(A/F) Bamrauli regarding appointment on compassionate ground. In para 4.15 the applicant has mentioned that the Board of Officers assembled on 26.3.98 to assess the suitability of the applicant and gave opinion that the applicant is suitable for employment as mazdoor or in any class IV job. but he is still waiting for his appointment.

*See along - ...p2*

2. In the counter affidavit the respondents have mentioned in para 10 that the Board of Officers interviewed Purna Prasad(applicant), examined all the relevant documents and considered suitable for appointment as mazdoor a class IV post in the department A.G.E.(I) Manauri and accordingly forwarded the recommendation to the court for further necessary action. In this connection the counter reply further mentions in para 12 that the case is under active conciliation of the appropriate appointing authority i.e. Chief Engineer(A/F) Bamrauli, Allahabad.

3. The above facts in view the respondents are directed to take further action in respect of appointment of the applicant within a period of three months from the date of communication of this order. No order as to costs.

*See page -*

MEMBER(J)

Dated: 22.09.1999

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